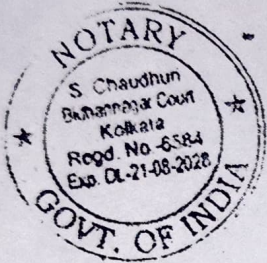


BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

MA. NO. 11 of 2026
IN
ORIGINAL APPLICATION NO. 38/2024/EZ



Rajit Kumar Sapui

Versus

The State of West Bengal & Ors.

COMPLIANCE REPORT FILED BY THE CHIEF TECHNICAL OFFICER, EAST KOLKATA WETLANDS MANAGEMENT AUTHORITY, ENVIRONMENT DEPARTMENT, GOVERNMENT OF WEST BENGAL IN COMPLIANCE WITH ORDER DATED 22.04.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA.

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Submitted

Rajit Kumar Sapui
Advocate
STATE OF WEST BENGAL

Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL

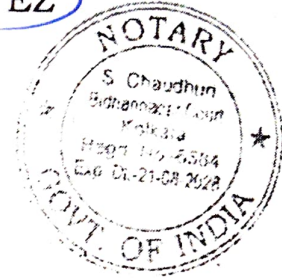
EASTERN ZONE BENCH, KOLKATA

MA. NO. 11 of 2026
IN
(ORIGINAL APPLICATION NO. 38/2024/EZ)

Rajit Kumar Sapui

Versus

The State of West Bengal & Ors.



BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST-NORTH 24 PARGANAS

COMPLIANCE REPORT FILED BY THE CHIEF TECHNICAL OFFICER, EAST KOLKATA WETLANDS MANAGEMENT AUTHORITY, ENVIRONMENT DEPARTMENT, GOVERNMENT OF WEST BENGAL IN COMPLIANCE WITH ORDER DATED 22.04.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA.

I, Mrs. Sumana Bhattacharyya, IFS, wife of Shri Sanjib Kumar Kundu, aged about 57 years, by faith Hindu, by occupation Government Service, working as Chief Environment Officer, Department of Environment, Government of West Bengal, having office at Pranisampad Bhawan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata-700106, do hereby solemnly affirm and submit as follows:-

13 JAN 2026



1. That I am also holding the post of Chief Technical Officer, East Kolkata Wetlands Management Authority (hereinafter referred to as "EKWMA"), Department of Environment, Government of West Bengal having office at New Administrative Building, IB-180, Sector-III, Salt Lake, Kolkata-700 106. I have made myself acquainted with the facts and circumstance of the instant Original Application and the Order dt 22.04.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. Therefore, I am competent to file the Compliance Report before this Hon'ble Tribunal.
2. That this affidavit is being filed in compliance with the solemn Order dated 22.04.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. It is humbly submitted that since the applicants of IA No. 0/2024/EZ and IA No. 98/2024/EZ did not submit their representation before East Kolkata Wetlands Management Authority (EKWMA) in compliance with the direction through the Order dt 22.04.2025 of the Hon'ble National Green Tribunal, the EKWMA provided the violator namely Motilal

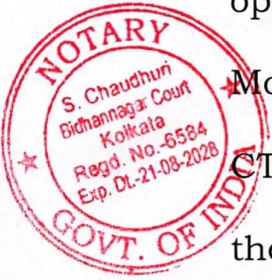
13 JAN 2026

Mondal with an opportunity of hearing under Section 11 of East Kolkata Wetlands (Conservation and Management) Act, 2006 to proceed to take steps to remove *hogla bon* and other materials.

4. It is respectfully submitted that the EKWMA provided an opportunity of hearing on 09.09.2025 to the said violator Motilal Mondal through hearing notice vide no. 417-CTO/EN/390(Link-3)/2023-2024 dt 28.08.2025. A copy of the said hearing notice dt 28.08.2025 is annexed herewith and marked as Annexure **R/1**.

5. On 09.09.2025 that is on the date of hearing, one Shri Indradip Das, Advocate, appeared in the hearing and submitted a Vokalatnama of Motilal Mondal before the Chief Technical Officer (CTO), East Kolkata Wetlands Management Authority (EKWMA) to attend the hearing on behalf of Shri Mondal. On 08.10.2025, an email reply was received from Shri Indradip Das, Advocate, on behalf of Motilal Mondal and informed that the process of removing the *hogla bon* and other things lying over the subject land. However, they wanted more time to complete the entire process of removing the aforesaid things considering size of the land in question.

13 JAN 2026



A copy of the said email dt 08.10.2025 is annexed herewith and marked as Annexure **R/2**.

6. On 18.12.2025, the EKWMA asked Motilal Mondal to submit an action taken report through a letter vide no. 583-CTO/EN/390(Link-3)/2023-24 dt 18.12.2025. A copy of the said letter dt 18.12.2025 is annexed herewith and marked as Annexure **R/3**.

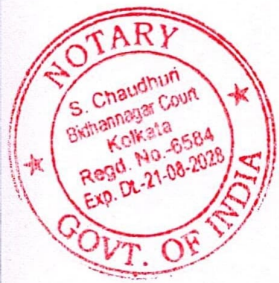
7. On 05.01.2026, an email has been received from Shri Indradip Das, Advocate of Motilal Mondal with a few photographs which are embedded in the said email. A copy of the said email is annexed herewith and marked as Annexure **R/4**.

8. It is hereby submitted that the said email contains a reply of Shri Indradip Das, Advocate of Motilal Mondal dt 05.01.2026 as an attachment of the email. In the said reply it is stated that the removal work of *hogla bon* and materials lying over the subject land is continuing with objective of restoring the land and water bodies to their original character and mode of use as contemplated under Section 11 of the EKW Act, 2006. It is also stated in the said report that his client Motilal Mondal has engaged labourers to regularly remove water

13 JAN 2026

hyacinth and *hogla bon* from water bodies and adjacent area of the land, such work is being carried out on a day-to-day basis. A copy of the said reply of Shri Indradip Das is annexed herewith and marked as Annexure **R/5**.

9. The Affidavit is true to my knowledge and belief, which I derive from the office records.



Sumana Bhattacharya

DEPONENT

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/06
Bidhannagar Court
Dist.-North 24 Pgs

13 JAN 2026



VERIFICATION


I, Mrs. Sumana Bhattacharya, Chief Technical Officer, East Kolkata Wetlands Management Authority, Department of Environment, Government of West Bengal do hereby verify that the statements made in paragraph no. 1 of this affidavit are true to the best of my knowledge and belief and the statements in paragraph nos. 2 to 9 of this affidavit are the information derived from the records of the office of East Kolkata Wetlands Management Authority, which I believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Verified at Kolkata this

day of January, 2026.

Sumana Bhattacharya
DEPONENT

Identified and corrected by me
Advocate
East Kolkata Wetlands Management Authority


S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/06
Bidhannagar Court
Dist.-North 24 Pgs

13 JAN 2026

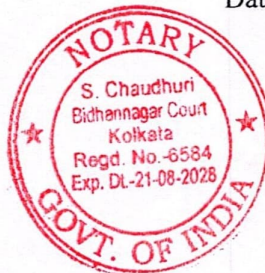


Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
 Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
 Ph: 91-33-2335 3003, 91-33-2335 6403, Email: ctoekwma@gmail.com

No: 417 -CTO/EN/390(link-3)/2023-2024

Date: 28.08.2025

From: Chief Technical Officer
 East Kolkata Wetlands Management Authority



To: Ld. Advocate Indradeep Ghosh
 8, Kali Prasad Chakrabarty Street
 Kolkata-700003
 Email- ghoshindradeep506@gmail.com

Sub: Hearing Notice u/s 11 of East Kolkata Wetlands (Conservation and Management) Act 2006

Ref: Order dt 22.04.2025 in OA 38 of 2025 Ranjit Kumar Sapui Vs The State of West Bengal & Ors

TO WHOM IT MAY CONCERN

In view of the Order dt 22.04.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata your client is being provided with an opportunity of hearing u/s 11 of East Kolkata Wetlands (Conservation and Management) Act, 2006 on 09.09.2025 at 12 noon. You are hereby requested to convey this hearing notice to your client so that he can attend the said hearing. The hearing will take place at the address mentioned in the header of this notice.

It is to be noted that your client or his authorized representative along with a proof of identity may only take part in the said hearing.

Yours sincerely,

[Signature]
28.08.25

CTO, EKWMA

No: 417/1(2)-CTO/EN/390(link-3)/2023-2024

Date: 28.08.2025

Copy forwarded with a request to serve this notice and intimate this office about the service

1. Inspector in charge, Purba Jadavpur Police Station.
2. Inspector in charge, Narendrapur Police Station.

[Signature]
28.08.25

CTO, EKWMA

13 JAN 2026

No: 417 /2(2)-CTO/EN/390(link-3)/2023-2024

Date: 28.08.2025

Copy forwarded with a request to attend the hearing:

1. Special Law Officer, Environment Department, Govt. of West Bengal.
2. Environment Officer, Environment Department, Govt. of West Bengal.

[Signature]
28.08.25
CTO, EKWMA

No: 417 /3(2)-CTO/EN/390(link-3)/2023-2024

Date: 28.08.2025

Copy forwarded for your kind information:

1. PS to Hon'ble MoS (IC), Environment Department, Govt. of West Bengal.
2. PS to Additional Chief Secretary, Environment Department, Govt. of West Bengal.

[Signature]
28.08.25
CTO, EKWMA



13 JAN 2026

1/6/26, 1:10 PM

Gmail - Reply to your notice bearing number 417-CTO/EN/390 (link -3)/2023-2024



East Kolkata Wetlands Management Authority EKWMA <ctoekwma@gmail.com>

Reply to your notice bearing number 417-CTO/EN/390 (link -3)/2023-2024

1 message

indradip das <indradipas55@gmail.com>

8 October 2025 at 14:32

To: "ctoekwma@gmail.com" <ctoekwma@gmail.com>

Dear Sir,

In addition to the submissions verbally made on behalf of our client Motilal Mondal on the date of hearing September 9, 2025, pursuant to your notice under section 11 of EKWMA Act, 2006, dated August 28, 2025, we further submit that we have already initiated the process of removing the hogla bon and other things lying over the subject land however we need more time to complete the entire process of removing the aforesaid things considering the size of the land in question. Please also note that due to the ongoing puja holidays we are unable to deploy the labourers in large numbers resulting which the said process is delayed.

Therefore, we are praying for more time to complete the aforesaid process at the earliest.

Regards

Indradip Das

Advocate for Motilal Mondal



13 JAN 2026



Annexure R/3 11

Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
New Administrative Building, IB-180, Sector-III, Salt Lake, Kolkata – 700 106
Ph: 91-33-2335 3003 and 91-33-2335 6403, Email: ctoekwma@gmail.com

No: 583 -CTO/EN/390(link-3)/2023-24

Date: 18 .12.2025

From: The Chief Technical Officer,
East Kolkata Wetlands Management Authority (EKWMA)

To: Mr. Motilal Mondal,
7/1, Netaji Nagar, Green Park,
Kolkata - 700099



Ref: Order dt. 22.04.2025 in OA 38/2025 Rajit Kumar Vs The State of West Bengal &Ors (copy enclosed).

Sub: Request for submission of Action Taken Report regarding the present status of the waterbody namely "Heder Bheri".

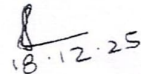
Sir,

This is to inform you that, in compliance with the above-mentioned order, this office provided you an opportunity of hearing on 09.09.2025 under Section 11 of the East Kolkata Wetlands (Conservation and Management) Act, 2006.

Thereafter, a reply letter was received from you, wherein it has been stated, *inter alia*, that you have initiated the process of removing the hogla bon and other materials lying over the subject land, namely "Heder Bheri".

In view of the above, the undersigned requests you to submit the Action Taken Report within three (03) days, so that the same may be intimated to the Hon'ble National Green Tribunal in compliance with the order dated 22.04.2025.

Yours sincerely,


18.12.25

Chief Technical Officer, EKWMA

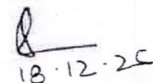
Encl: As stated above

No. 583/ 1(3)-CTO/EN/390(link-3)/2023-24

Date: 18 .12.2025

Copy forwarded for information to:

1. Mr. Ld Advocate Indradeep Das, High Court, Calcutta (indradipdas55@Gmail.com)
2. The PS to the Hon'ble Minister-in-Charge, Environment Department
3. The PS to the Additional Chief Secretary, Environment Department


18.12.25

Chief Technical Officer, EKWMA

13 JAN 2026

Annexure R/4

12

1/6/26, 11:40 AM

Gmail - Reply to your notice dated December 18, 2025



East Kolkata Wetlands Management Authority EKWMA <ctoekwma@gmail.com>

Reply to your notice dated December 18, 2025

1 message

indradip das <indradipas55@gmail.com>
To: ctoekwma@gmail.com

5 January 2026 at 17:38

Dear Sir,
Please find the attached reply pursuant to your notice dated December 18, 2025 (PDF file) for your reference and record.
Kindly accept and acknowledge the same.

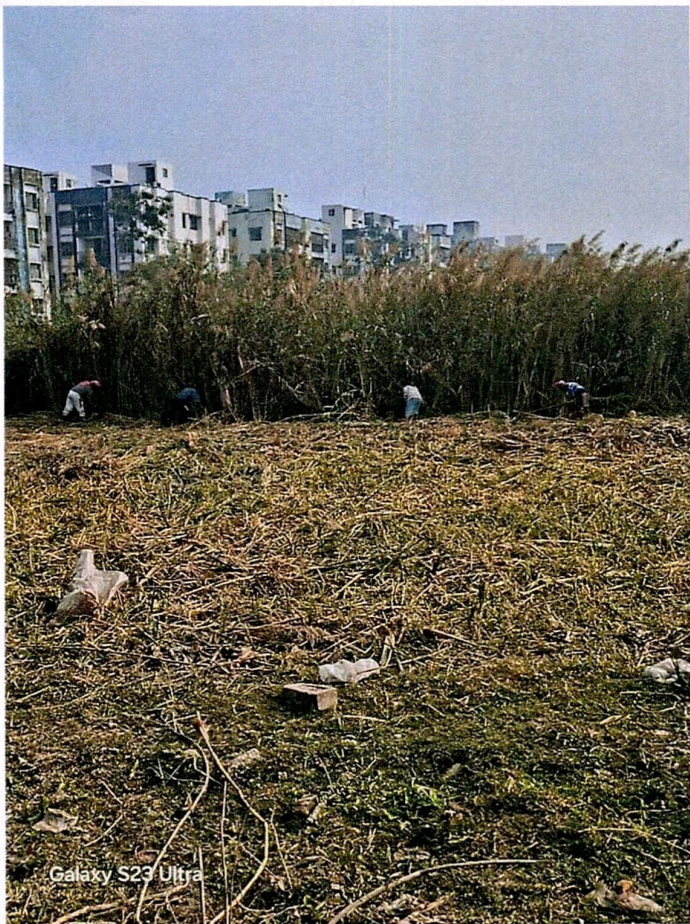
Regards
Indradip Das
Advocate for Motilal Mondal
Photocopies are enclosed herewith




13 JAN 2026



13 JAN 2026



 Reply to notice dated December 18, 2025.pdf
1088K

13 JAN 2026



Annexure R/5
INDRADIP DAS

15

Advocate
High Court at Calcutta
Bar Association Room No. 15
Advocate
HIGH COURT CALCUTTA
Bar Association Room No. 15
Phones : 2248-3169/3190/2243-7363
Fax : (033) 2248-2313
E-mail : bar.association@rediffmail.com
Residence :

To
The Chief Technical Officer
East Kolkata Wetlands Management Authority (EKWMA)
Pranisampad Bhavan, 5th Floor
LB-2, Sector - III, Salt Lake
Kolkata - 700106

Date: 05/01/2026

Subject: Reply on behalf of Sri Motilal Mondal to your notice dated 18.12.2025 being Memo No. 583-CTO/EN/390(link-3)/2023-2024, seeking report on process of work.

Our Client: Mr. Motilal Mondal, 7/1, Netaji Nagar, Green Park, Kolkata - 700099 (herein after referred to as "Our client").

Sir,

This reply is being submitted on behalf of Sri Motilal Mondal, without prejudice to his rights and contentions in law and on facts, in response to your above-mentioned notice issued under section 11 of the East Kolkata Wetlands (Conservation and Management) Act, 2006, calling for a report with regard to the process of work undertaken over the subject land.

A. Reference to earlier proceedings:

1. Our client respectfully reiterates the submissions already made verbally on 09.09.2025 at the hearing conducted by your good office pursuant to the notice issued under section 11 of the EKWMA Act, 2006, dated 28.08.2025.
2. Our client further craves reference to, and repetition of, the contents of his earlier written reply submitted against your notice dated 08.10.2025, as well as all statements and undertakings already placed on record in the said proceedings, which may kindly be treated as part and parcel of this reply to avoid prolixity.

13 JAN 2026



81818

16
INDRADIP DAS
Advocate
High Court at Calcutta
Bar Association Room No. 15
Advocate
HIGH COURT CALCUTTA
Bar Association Room No. 15
Phones : 2248-3169/3190/2243-7363
Fax : (033) 2248-2313
E-mail : bar.association@rediffmail.com
Residence :

B. Present status of work on the land:

1. Pursuant to the aforesaid notices and directions, our client has already initiated and is continuing the process of removal of "hogla bon" and other unwanted growths and materials lying over the subject land, with the objective of restoring the land and waterbodies to their original character and mode of use as contemplated under section 11 of the EKWMA Act, 2006.
2. In particular, our client has engaged labourers to regularly remove "kachuripana" (water hyacinth) and "hogla bon" from the waterbodies and adjacent areas of the land, and such work is being carried out on a day-to-day basis to the best of his capacity, keeping in view the environmental sensitivities of the East Kolkata wetlands region.

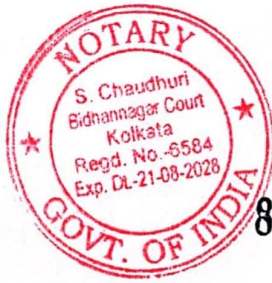
C. Constraints and reasons for delay :

1. It is humbly submitted that the land in question is extensive in area and largely covered by water, which naturally renders any manual removal work slow, labour-intensive and highly dependent on weather conditions, water level and accessibility.
2. During the relevant period, there was also Puja vacation, during which time availability of regular labour was adversely affected, resulting in some unavoidable delay; however, this was temporary, and there has been no intentional or deliberate non-compliance on the part of our client.

D. Steps taken to expedite compliance:

1. Immediately after the said vacation period, our client arranged for and deployed additional labourers so as to complete the removal of "hogla bon", "kachuripana" and other unwanted materials at the earliest, and the workers are presently doing physically strenuous work even during this severe winter season.
2. The labourers are entering the waterbodies on regular working days and manually extracting and removing the aquatic weeds and growths, which is an extremely difficult and time-consuming task in cold conditions, but our client has nonetheless ensured that the work

13 JAN 2026



17

INDRADIP DAS
Advocate
High Court at Calcutta
Bar Association Room No - 15
Advocate
HIGH COURT CALCUTTA
Bar Association Room No.....15.....
Phones : 2248-3169/3190/2243-7363
Fax : (033) 2248-2313
E-mail : bar.association@rediffmail.com
Residence :


continues without any break, with the clear intention to fully comply with the directions of EKWMA.

In light of the above factual position and practical constraints, our client most respectfully prays that your good office may be pleased to grant him reasonable further time to complete the entire process of removal of "hogla bon", "kachuripana" and other materials from the subject land and waterbodies, so that the land may be fully restored to its original character and mode of use as envisaged under section 11 of the EKWMA Act, 2006.

1. Our client undertakes and assures that he shall continue the ongoing removal work diligently and in an environmentally compliant manner until completion;
2. Extend full cooperation to EKWMA and its officers in any inspection, monitoring or verification visit; and
3. Abide by all lawful directions that may be issued by your good office from time to time in the interest of conservation and proper management of the East Kolkata wetlands.

Under the circumstances, it is humbly requested that no coercive or adverse steps be taken against our client and that he be kindly granted suitable additional time to complete the restoration work in full, in the interest of justice, equity and environmental protection.

Yours faithfully,


(Advocate)

for 9748365800

Sri Motilal Mondal

Place: Kolkata

Date: January 5, 2026

Some photocopies / documents evidencing the ongoing work and deployment of labourers are enclosed herewith for your kind perusal and record.

13 JAN 2026



BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 38/2024/EZ

RAM GAYAN & ORS.

....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

RESPONDENTS

COUNTER AFFIDAVIT FILED BY EAST KOLKATA WETLANDS
MANAGEMENT AUTHORITY

ADVOCATE